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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

O.A. No. 880/93

New Delhi, dated the 10th May, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Kishori Lal,
Sector 3/1295,
Pushp Vihar, M.B. Road,
New Delhi-110017.
(By Advocates Shri A. Kalia)

APPLICANT

VERSUS

1. Union of India through
1. The Chief Engineer, PWD,
(DAZ-I), New Delhi.
2. The Suptdg. Engineer,
PWD, Circle V (DA),
New Delhi-110017.
3. The Executive Engineer,
PWD Division No. XX (DA)
New Delhi.

(None appeared for the respondents)

RESPONDENTS

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

In this application Shri Kishori Lal, Chowkidar,
PWD, Delhi Administration has claimed OTA for the period 1.1.1.83
to 30.4.86, ^{which he states} in ~~this case~~ is admissible to him under the existing
rules.

2. On 1.5.95 Shri A. Kalia¹ appeared for the applicant.
None appeared for the Respondents, and a direction had been issued
to them to appear on the next date positively failing which the
case would be decided ex parte. The case came up for hearing
to-day. Shri Kalia appeared for the applicant, ^{but} ~~and~~ none appeared
for the Respondents even on the second call. Shri Kalia has
invited my attention to the representation dated 16.3.92 filed
by the applicant (Annexure A.1) which he states has not yet been
disposed of by the Respondents. Under the circumstances as
prayed ^{for} by Shri Kalia, Respondents are directed to dispose of the
said representation with a detailed, reasoned and speaking order

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under intimation to the applicant within three months from the
date of receipt of a copy of this judgement. ~~to~~ ^{to} ~~costs~~ ^{costs}.
3. This O.A. accordingly stands disposed of. No costs. ✓

GK

S.R. Adige
(S.R. ADIGE)
Member (A)